

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s). 5488/2024

(Arising out of impugned final judgment and order dated 13-09-2022 in RFA No. 4097/2018 passed by the High Court Of Punjab & Haryana At Chandigarh)

KAMLA DEVI & ORS.

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 45166/2024 - CONDONATION OF DELAY IN FILING)

Date : 05-08-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYA

For Petitioner(s) Mr. Himanshu Rao, Adv.
Mr. Gaurav Prakash Pathak, Adv.
Mr. Ishaan Raj, Adv.
Mr. Bishal Mazumder, Adv.
Mr. Nishant Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner has rightly pointed out that a batch of Special Leave Petitions (SLP(C) No.7963/2023 & connected matters), arising out of the same impugned judgment of the High Court, has been heard and the judgment has been reserved.
2. Heard.
3. Judgment reserved.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR